

IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (CIVIL) NO.1027/2017

RICHA KHARE . . .PETITIONER(S)

VERSUS

ROHIT SINHA . . .RESPONDENT(S)

ORDER

1. Heard the learned counsels for the parties.

2. As the divorce proceedings in respect of which transfer has been sought is at an advanced stage we are not inclined to interfere. We request the learned trial Court to hear and decide the matter within a period of three months from today.

3. The Transfer Petition is disposed of in the above terms.

.....,J.
(RANJAN GOGOI)

.....,J.
(NAVIN SINHA)

.....,J.
(K.M. JOSEPH)

NEW DELHI
AUGUST 10, 2018

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

TRANSFER PETITION (CIVIL) NO(S). 1027/2017

RICHA KHARE

PETITIONER(S)

VERSUS

ROHIT SINHA

RESPONDENT(S)

(FOR EXEMPTION FROM FILING O.T. ON IA 48240/2017 AND IA NO.67316/2017-I/A FOR PRAYING FOR REFERRING OF THE MATRIMONIAL DISPUTES BETWEEN THE PARTIES FOR MEDIATION AND I.A. NO.48238/2017 - STAY APPLICATION)

Date : 10-08-2018 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s)

Mr. Yadav Narender Singh, Adv.
Mr. Mukesh K. Verma, Adv.
Mr. S.P. Sharma, Adv.
Mr. Abhishek Singh, Adv.
Mr. Anis Ahmed Khan, AOR

For Respondent(s)

Mr. Anurag Dubey, Adv.
Mr. Anu Sawhney, Adv.
Mr. Sanchit Maheshwari, Adv.
Mr. S. R. Setia, AOR

UPON hearing the counsel the Court made the following
O R D E R

The transfer petition is disposed of in terms of the signed order. Consequently, all pending applications are also disposed of.

[VINOD LAKHINA]

AR-cum-PS

[ASHA SONI]

BRANCH OFFICER

[SIGNED ORDER IS PLACED ON THE FILE]